

FIR No. 698/15

Application No. 1

PS Pandav Nagar

State vs. Balmiki Singh and Ors.

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Sh. Ravinder Kumar Ld. Counsel for complainant

IO is absent and stated to be on leave.

Report has been filed by the IO which is unsatisfactory. Explanation has also not been filed by SHO as well as ACP regarding delay in completion of investigation. Hence, notice be issued SHO as well as ACP to appear in person on next date of hearing and this time, report be called from DCP regarding delay in investigation.

Put up on 18.02.2021.

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi /08.01.2021

FIR No. 98/17 and 348/20
PS Pandav Nagar
State vs. Balmiki singh and Ors.

Application No. 2

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

IO SI Arun Kumar through V.C. via Cisco Webex App.

Advocate Ravinder Kumar for complainant.

Report has been filed by the IO which is unsatisfactory. Explanation has also not been filed by SHO as well as ACP regarding delay in completion of investigation. It is pertinent to mention that more than 3 years have lapsed but investigation has not been completed and this has also resulted in filing of fresh cases by the parties against each other, which may not have happened if investigation was timely completed in this case.

Let copy of this order be sent to DCP for calling report regarding delay in completion of investigation despite lapse of more than 3 years. IO as well as ACP are also directed to appear in person on next date of hearing since it appears that there is no proper monitoring of investigation in such old cases.

Put up on 18.02.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 24/20
PS Pandav Nagar
State vs. Avaneesh Kumar
U/s 498A/304B/34 IPC

Application No. 3

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

SHO Inspector Ratan Pal alongwith IO Inspector DK Tejwan through V.C. via Cisco Webex App.

Report has been received from DCP in view of observation made on previous date. Report perused. No further directions are required.

Matter stands disposed off.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No.
PS

Application No. 4

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 455/2020
PS Pandav Nagar
State vs. Deepak Sharma

Application No. 5

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for returning the Jamatalashi articles, filed by applicant Deepak Sharma.

Pr Ld. APP for State

Applicant in person.

Reply of the IO perused. Let, the Jamatalashi articles, if any, be released to the person concerned as per the Fard/personal search memo.

The application stands disposed of accordingly.

Copy of the order be sent to the applicant through e-mail/Whatsapp.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 456/2020
PS Pandav Nagar
State vs. Deepak Sharma

Application No. 6

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ld. Counsel for applicant

No reply filed by IO.

It be called afresh for 11.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 513/2020

Application No. 7

PS Kalyanpuri

State vs. Mohit @ Rahul

U/s 25/54/59 Arms Act.

08.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no. 8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Mohit @ Rahul is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No.314/19
PS Pandav Nagar
State vs. Rahul Kumar @ Masala
U/s 356/379/411/34 IPC

Application No. 8

08.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no. 8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ms. Megha Batra, Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Rahul Kumar @ Masala is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 039533/18
PS Pandav Nagar
State vs. Unknown

Application No. 9

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Counsel for applicant /insurance co.

This is a superdari application for release of vehicle. However, the IO has reported that no recovery of vehicle has been effected in this case. On the other hand, Ld. Counsel for applicant/ insurance co. submits that vehicle has indeed been recovered by the police officials of another PS. In view of the same, let IO be called for 11.01.2021.

Copy of reply of the IO be sent to the Ld. Counsel for applicant.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

e FIR No.536/2020
PS Pandav Nagar
State vs. Golu
U/s 379/411 IPC

Application No. 10

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ld. Counsel for applicant

After hearing part arguments the matter stands adjourned for disposal on 18.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

e FIR No.955/2020
PS Pandav Nagar
State vs. Golu
U/s 379/411 IPC

Application No. 11

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ld. Counsel for applicant

After hearing part arguments the matter stands adjourned for disposal on 18.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 685/20
PS Pandav Nagar
State vs. Golu
U/s 379/411 IPC

Application No. 12

08.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

As per reply filed by the IO, no accused has been arrested in this case. The application is thus misconceived and stands dismissed.

Copy of reply of IO be sent to the counsel for accused.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 530/20

Application No. 13

PS Kalyanpuri

State vs. Suraj Joshi

U/s 411 IPC and 25/54/59 Arms Act.

08.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

As per allegations, accused is found in possession of arms. He is involved in many other criminal cases besides the present case. Considering the previous involvement of the accused in criminal cases and facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Suraj Joshi for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021

FIR No. 513/2020

Application No. 14

PS Kalyanpuri

State vs. Mohit @ Rahul

U/s 25/54/59 Arms Act.

08.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

Ms. Megha Batra, Ld. LAC for accused

This bail application has been filed through DLSA East. However, another bail application has been moved on behalf of accused through private counsel which is pending for today itself. In view of the same, Ld. LAC has prayed for her discharge. Accordingly, in view of accused having engaged a private counsel, Ld. LAC is discharged from this case. Bail application is also dismissed as withdrawn.

Copy of this order be supplied to Ld. LAC. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi /08.01.2021